

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.85/2017
IN
CP (CAA) NO.02/Chd/Pb/2017**

In the matter of:

Sections 230 - 232 of the Companies Act, 2013
AND

In the matter of:

A composite Scheme of Arrangement and Amalgamation between:

Fortis Healthcare Limited	AND	... Demerged Company
SRL Limited	AND	... Amalgamating Company
Fortis Malar Hospitals Limited		... Resulting/Amalgamated Company

Present: Mr. Anand Chhibbar, Senior Advocate with Ms. Shikha Tandon, Mr. Aman Singhania, and Mr. Gaurav Mankotia, Advocates for applicant-companies.
Mr. Jasdev Singh Mehndiratta, Mr. Adkshy Puri, Mr. Nishant Bhardwaj, and Ms. Divya Sharma, Advocates for Intervener.

Learned counsel for intervener has requested for adjournment on the ground that there is a bereavement in the family of Mr. Manish Jain, arguing counsel as he has lost his father. No objection is received from the counsel for the petitioners.

List the matter for arguments on 02.08.2017 at high up in the list.

Sd/-

(Chief Justice M.M.Kumar)
President, NCLT
Camp at Chandigarh

Sd/-

(Justice R.P. Nagrath)
Member(Judicial)

July 28, 2017
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